Statement-II

Details of ongoing Central sector power projects in Uttar Pradesh

Sl. No	o. Project Name	Organization	Unit No.	Capacity (MW)	Commissioning Schedule	Cost (₹ In crore)
(A) T	hermal Power Pro	jects				
1.	Meja Super Thermal Power Plant	JV of NTPC & UPRVUNL	U-1 U-2	660 660	January, 2018 January, 2019	10821
2.	Ghatampur Thermal Power Plant	JV of NLC & UPRVUNL	U-1 U-2 U-3	660 660 660	November, 2020 May, 2021 September, 2021	17238
3.	Tanda Thermal Power Plant	NTPC	U-1 U-2	660 660	December, 2018 June, 2019	9189
В.	Hydro Electric Project (above 25 MW)  Nil					
C.	Nuclear Power Projects Nil					
			Total capacity: 4620 MW			

NTPC: National Thermal Power Corporation Ltd.

NLC: Neyveli Lignite Corporation Ltd.

UPRVUNL: Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd.

## Free power to farmers

1752. SHRIMATI RAJANI PATIL: Will the Minister of POWER be pleased to state:

- (a) whether Government has made provisions to give free power to the farmers in the country;
  - (b) if so, the details thereof, project-wise, State-wise;
- (c) whether any compensation has been paid to the farmers in various States including Maharashtra for the land acquired from them for thermal/hydro power projects; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) and (b) Electricity is a Concurrent subject. Supply and distribution of electricity at affordable rate to all the consumers including Farmers, in a State / UT falls within the purview of the respective State Government / State Power Utility. The Government of India supplements the efforts of the State Governments through various measures for improvement in power sector and to provide electricity at affordable rates. The State Government can give subsidy to any class of consumers including farmers, to the extent they consider appropriate as per provisions of section 65 of the Electricity Act, 2003 as well as clause 8.3 of the Tariff Policy. There is no specific provision to give free power to farmers by the Union Government.

[2 January, 2018]

(c) and (d) Payment of compensation for the land acquired from the land owners, including farmers, for Thermal/Hydro Power Projects is made as per the existing policy.

## Revival of gas based power plants

1753. SHRI SANJAY SETH: Will the Minister of POWER be pleased to state:

- whether Government is aware that several gas based power plants have been stranded;
  - if so, the details thereof along with the action taken thereon;
- whether any subsidies and tax concessions are being offered to those plants and if so, the details thereof;
- (d) whether Government is now planning to revive 25GW stranded gas based capacity to push consumption of the fuel and transform the nation into a gas based economy; and
  - the time by when a decision in the matter will be taken?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) and (b) A total of 14305 MW gas based power generation capacity is stranded in the country due to non-availability of domestic gas. Ministry of Petroleum and Natural Gas (MoP&NG) have informed that domestic gas is being supplied to the power sector as per current production level and domestic natural gas supply to power sector can improve only in case production levels increase in future and as per prevailing MoP&NG guidelines.

(c) to (e) Government has provided for Nil Customs duty on import of Liquefied Natural Gas (LNG) and Natural Gas (NG), if it is used for generation of electrical energy